

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) and (b). The Economic reform programme has encourage the operation of private airlines in the domestic sector. Consequently, airports have been made more customer friendly, with augmentation of passenger amenities for better baggage handling and check in facilities. Adequate facilities for private airlines have been provided for parking and maintenance of aircraft. New terminal buildings to cater to increased number of passengers have been commissioned. In addition to the major airports 14 airports are also being developed for limited international operation.

[Translation]

Connecting All District Headquarters with STD

*237. SHRI VIRENDRA KUMAR SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is any proposal under consideration of the Government to connect all the District Headquarters of the country with STD facility,

(b) if so, by when; and

(c) the details of the District headquarters already connected with STD facility. State-wise?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) and (b). All the 522 District Headquarters in the country have already been connected with STD facility.

(c) The details are given in enclosed statement.

STATEMENT

Details of District Headquarters (DH Qs) with STD Facility As on 30.6.96

S.No	Name of State	Total DHQS
1	2	3
1	Andhra Pradesh	23
2	Arunachal Pradesh	13
3	Assam	23
4	Bihar	55
5	Goa	2
6	Gujarat	19
7	Haryana	17
8	Himachal Pradesh	12
9	Jammu & Kashmir	14
10	Karnataka	20
11	Kerala	14
12	Madhya Pradesh	45
13	Maharashtra	31

1	2	3
14.	Manipur	8
15.	Meghalaya	7
16.	Mizoram	3
17.	Nagaland	7
18.	Orissa	30
19.	Punjab	17
20.	Rajasthan	31
21.	Sikkim	4
22.	Tamil Nadu	25
23.	Uttar Pradesh (E)	42
24.	Uttar Pradesh (W)	26
25.	West Bengal	18
26.	Tripura	4
Total		510

Union Territories

1.	Andaman Nicobar	2
2.	Dadra Nagar Haveli	1
3.	Chandigarh	1
4.	Damand & Diu	2
5.	Delhi	1
6.	Lakshadweep	1
7.	Pondicherry	4
Total		12

[English]

Development of Scheduled Castes And Scheduled Tribes

*238. SHRI K.S.R. MURTHY : Will the Minister of WELFARE be pleased to state :

(a) whether it is a fact that under Special Component Plan and Tribal Sub-Plan, 22% of the Government's Plan budgets are to be earmarked for the development of SCs/STs;

(b) if so, whether any allocation has been made in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) According to guidelines of the Government, the proportion of total Plan outlays of the States and Union Territories to be earmarked for the Special Component Plan and Tribal Sub-Plan should be at least equivalent to the proportion of the Scheduled Castes and Scheduled Tribes in the total population of the respective States/Union Territories. Similarly, the Central Ministries/Departments are expected to earmark

a proportion of Plan outlays for Special Component Plan and Tribal Sub-Plan equivalent to the proportion of Scheduled Castes and Scheduled Tribes constitute 24.56% of the total population as per 1991 census.

(b) Yes. Sir. 26 State Governments/Union Territory Administrations, and various Central Ministries/Departments, have allocated funds under the Special Component Plan and/or the Tribal Sub-Plan. However, in many cases these allocations have been significantly lower than envisaged in the Government guidelines.

(c) Does not arise.

Consumer Courts

*239. SHRI JAI PRAKASH AGARWAL : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the number of consumer courts in the National Capital Region of Delhi as on date and locati on thereof;

(b) whether the Government propose to set up some more new consumer courts;

(c) if so, the time by which these are likely to be set up; and

(d) if not the reasons therefor?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV)

(a) At present one State Consumer Dispute Redressal Commission at Vikas Bhavan, I.P. Estate, New Delhi, two District Consumer Dispute Redressal Fora, (i) in Tis Hazari Court, Delhi and (ii) in ITI Institutional Area, Mehrauli, New Delhi are functioning in the National Capital Territory of Delhi.

(b) to (d). The Consumer Protection Act 1986 provides for setting up of additional District Fora depending upon the work load. However, the responsibility for creating additional District Forum rests with the State Governments/UT Administrations.

Restriction of Ration

*240. SHRI MULLAPPALLY RAMACHANDRAN :
DR. MAHADEEPAK SINGH SHAKYA

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government are considering any proposal to restrict ration through PDS only to the poor people;

(b) if so, the details thereof;

(c) whether the Government also propose to bring down the prices of items being sold through the Public Distribution System;

(d) if so, the extent to which the prices of rice and wheat are likely to come down;

(e) whether the Government have formulated any plan to identify the poor for this purpose; and

(f) if so, the details thereof?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) to (f). Government proposes to streamline the Public Distribution System with its focus on the poor. At the Conference of the Chief Ministers held on 4th-5th July, 1996, the matter was discussed. The Conference welcomed the proposal to streamline the Public Distribution System with focus on the population Below Poverty Line and issue of foodgrains to them at specially subsidised prices. The details are being worked out in consultation with the State Governments

HRA to Employees of NSCFDC

1720. SHRI GIRDHARI LAL BHARGAVA :
SHRI RAM TAHAL CHOUDHARY :

Will the Minister of WELFARE be pleased to state:

(a) whether employees of National Scheduled Castes and Scheduled Tribes Finance and Development Corporation are entitled to House Rent Allowance

(b) if so, the details alongwith the governing rules thereof;

(c) whether it is a fact that such rules have been made with retrospective effect resulting in huge deduction from salaries of the employees.

(d) if so, the reasons therefor.

(e) whether employees are entitled to HRA even if their spouses reside in Government accommodation either allotted or otherwise; and

(f) if so the details thereof?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) Yes, Sir

(b) Employees of the Corporation are entitled to House Rent Allowance as per the rates given below :-

Station	HRA % on Basic
Delhi, Bombay Calcutta & Bangalore	30%
Other A Class Cities	25%
Other cities	15%

(c) and (d). No such rules have been made with retrospective effect resulting in deduction from employees' salary. However, HRA already paid to 24 out of 122 employees, who were actually not entitled to draw HRA as per rules for residing/sharing government accommodation, has been regularised and necessary adjustments were made in their cases